

**CENTRAL ADMINISTRATIVE TRIBUNAL,
CHANDIGARH BENCH,
CHANDIGARH.**

R.A.No.060/00137/2014 in
O.A.No.060/00807/2014

Date of Decision : 06.01.2015

**CORAM: HON'BLE MRS. RAJWANT SANDHU, ADMINISTRATIVE MEMBER
HON'BLE DR. BRAHM A. AGRAWAL, JUDICIAL MEMBER**

RAJ KUMAR

.....APPLICANT

VERSUS

SPORTS AUTHORITY OF INDIA AND OTHERS.RESPONDENTS

ORDER

HON'BLE MRS. RAJWANT SANDHU, MEMBER (A)

1. RA No.060/00137/2014 in OA No.060/00807/2014 has been filed seeking review of the order dated 04.12.2014.

2. The applicant has taken several grounds in the RA, but none of these points to an error apparent on the face of the record. The RA appears to be an attempt to seek rehearing of the whole matter and this is not within the scope of an RA. In Parsion Devi & Ors. Vs. Sumitri Devi & Ors. JT 1997(8) SC 480, it has been held as follows:-

“An error which is not self evident and has to be detected by a process of reasoning, can hardly be said to be an error apparent on the face of the record justifying the court to exercise its power of review under Order 47 Rule 1 CPC. In exercise of the jurisdiction under Order 47 Rule 1 CPC it is not permissible for an erroneous decision to be ‘reheard and corrected’. A review petition, it must be remembered has a limited purpose and cannot be allowed to be ‘an appeal in disguise.’

du _____

3. Hence, the present RA is rejected.

(RAJWANT SANDHU)
ADMINISTRATIVE MEMBER.

(DR. BRAHM A. AGRAWAL)
JUDICIAL MEMBER

Place: Chandigarh
Dated: 06.01.2015

SV: